HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 466 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 09-05-2025, Passed in WP.No. 10582 of 2025 on the file of the High Court.

Between:

Ganamoni Shiva Shankar, S/o Ganamoni Venkata Swamy, Aged 43 years, Occ. Agriculture, R/o H.No. 7-16 (old) 1-6-63-A (New), Veepanagandla Gram Panchayat, Veepanagandla Mandal, Wanaparthy District.

...APPELLANT/
RESPONDENT No.5

AND

1. B. Purender Goud, S/o B. Vaman Goud, Aged 50 years, Occ. Head Constable, R/o H.No. 7-15, Veepanagandla, Wanaparthy District.

...RESPONDENT/
WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Panchayat Raj and Rural Development Department, Secretariat Buildings, Hyderabad.
3. The District Collector (Panchayat Wing), Wanaparathy District, Wanaparthy.
4. The District Panchayat Officer, Wanaparthy District, Wanaparthy.
5. The Gram Panchayat, Weepanagandla, Wanaparthy District, Rep. by its Panchayat Secretary.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed by the Hon'ble learned Single Judge in W.P.No. 10582 of 2025 dt. 09-04-2025.

Counsel for the Appellant: SRI G.SUNDARESAN FOR SRI E.SRINIVASA REDDY

Counsel for the Respondent No.1: SRI Dr. RAVI KUMAR N

Counsel for the Respondent Nos.2 TO 4: M/S. SHAZIA PARVEEN, GP FOR PANCHAYAT RAJ & RURAL DEV

Counsel for the Respondent No.5: SRI K.PRADEEP REDDY, SC FOR GRAM PANCHAYAT

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.466 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri G. Sundaresan, learned counsel represents Sri E. Srinivasa Reddy, learned counsel for the appellant; Dr. Ravi Kumar N., learned counsel for respondent No.1; Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj & Rural Development Department, for respondent Nos.2 to 4 and Sri K. Pradeep Reddy, learned Standing Counsel for Gram Panchyat, for respondent No.5.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus that the appellant although was impleaded in the writ petition as respondent No.5 but was never put to notice. Learned Single Judge by giving a finding in paragraph No.3 that *'This Court has gone into the material filed along with the writ petition and from the photograph filed at page No.25, it is evident that there is no setback left by respondent No.5 while making construction. In view thereof, this Court deems it fit and proper to dispose of this Writ Petition at the admission stage, directing respondent No.4 to issue notice to respondent No.5 and take action in accordance with law after*

considering the explanation of respondent No.5', issued directions which may have adverse impact on the appellant. Thus, it is agreed that the impugned order of learned Single Judge dated 09.04.2025 may be set aside and the appellant may be permitted to participate in the proceedings before the writ Court.

4. In view of consensus arrived at, the impugned order dated 09.04.2025 is set aside. W.P.No.10582 of 2025 is restored to its original number. The writ petition be listed on 18.06.2025. The appellant shall treat this date as a notice and may appear before the writ Court and defend his case. On such appearance, learned Single Judge is requested to rehear the parties and pass a fresh order in accordance with law.

5. With aforesaid and without expressing any opinion on merits of the case, this Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Panchayat Raj and Rural Development Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The District Collector (Panchayat Wing), Wanaparathy District, Wanaparthy.
3. The District Panchayat Officer, Wanaparthy District, Wanaparthy.
4. The Panchayat Secretary, Gram Panchayat, Weepanagandla Wanaparthy District.
5. One CC to SRI E.SRINIVASA REDDY, Advocate [OPUC]
6. One CC to SRI Dr. RAVI KUMAR N, Advocate [OPUC]
7. One CC to SRI K.PRADEEP REDDY, SC FOR GRAM PANCHAYAT [OPUC]
8. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CD Copies

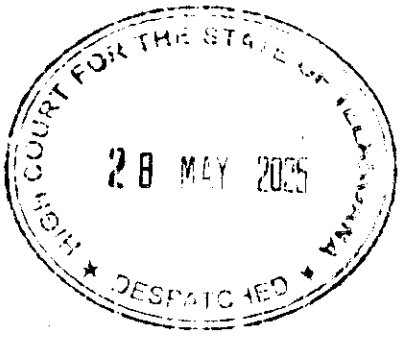
PSK.
LS CHR

HIGH COURT

DATED:29/04/2025

JUDGMENT

WA.No.466 of 2025



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(12) CHR
24/05/25